

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4015
ANSWERED ON:13.08.2015
Penalty Imposed on Coal Mining
Banerjee Shri Abhishek

Will the Minister of COAL be pleased to state:

- (a) the amount of penalty, if any, imposed in lieu of the coal mined from the cancelled coal blocks till date, State/UT-wise;
- (b) the amount of penalty collected so far, State/UT-wise;
- (c) whether the Government has initiated any action against the defaulters; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

(a) & (b): The state-wise details of amount of additional levy imposed in lieu of the coal mined from the cancelled coal blocks till 31.03.2015 and the amount of additional levy collected so far are given at annexure.

(c) & (d): The Government has filed a Contempt Petition No.2 of 2015 in Writ Petition (Criminal) No.120 of 2012 in the Hon'ble Supreme Court of India against the defaulter companies which have failed to pay the additional levy to the Government with the prescribed time period.
